

C.A.No. 8103 OF 2002
ITEM No.7

Court No. 1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No 2 In Civil Appeal No.8103/2002

UNION OF INDIA & ORS.

Appellant (s)

VERSUS

DEEPAK BHARDWAJ & ORS.

Respondent (s)

(Appln(s). for correction of typographical mistake)

Date : 13/10/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA

For Appellant (s) Mr. D.N. Goburdhan,Adv.
Ms. Pinky Anand, Adv.
Ms. Geeta Luthra, Adv.

For Respondent (s) Mr. V. Shekhar,Adv.

Mr. Naresh Kaushik, Adv.
Ms. Shilpa Chohan, Adv.
Mohd. Shahid, Adv.
Mrs Lalita Kaushik,Adv.
Mr. Naveen R. Naik, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the parties are agreed that the mistake is clerical. We, therefore, direct that instead of the word 'Mall', the word 'Motel' be substituted.
IA stands disposed of.

Sushma [Janki Bhatia) Court Master

Signed order is placed on the file.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 8103 OF 2002

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.....CJI

NEW DELHIJ
October 13, 2003 (S.B. SINHA)